

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, KATHUA

Case No.: 65/2021
CNR NO. JKKT01000343-2021

1. Chander Mohan S/o Romesh Kumar R/o Saman, Jandrota Tehsil Basohli.
2. Suresh Kumar S/o Subash Kumar R/o Saman Jandrota Tehsil Basohli.

Through: Mr. Kuldeep Raj Advocate.

Vs.

UT of JK through Police Station, Basohli.

Through: Sh. Surinder Kumar PP

In the matter of:

Application under section 438 Cr.P.C for grant of anticipatory bail.

CORAM

Deep Raj Adv
JAFFER HUSSAIN BEG
JO Code: JK00040

ORDER
05.07.2021

Surinder Kumar PP

The accused have sought the indulgence of this Court to admit them to bail in FIR No. 37/2021 of Police Station, Basohli for the commission of offences under section 363/109 IPC. The accused have stated that they are innocent and have not committed any offence.

Police report reveals that accused along-with other accused persons abducted the minor victim of the age of 16 years which has been recovered during the course of investigation by the police for which offences under section 363 IPC read with section 109 IPC have been established against the accused persons.

Offence under section 363 IPC is punishable with imprisonment which may extend to 7 years. In this way the accused are not involved in offence for which the punishment prescribed is for death or imprisonment for life. So the accused Chander Mohan and Suresh Kumar are entitled and have not

to interim bail at this stage till the objections are filed by the prosecution. Accordingly, both the accused Chander Mohan and Suresh Kumar are admitted to interim bail till next day of hearing provided on their behalf bail bond to the tune of Rs.50,000/- is furnished by the respectable citizens in the event of their arrest. They shall remain present before the IO as and when required and shall also execute personal bond of the like amount before the IO, who in turn shall release them if arrested till next day of hearing. Put up for objections on 15.07.2021

Announced
05.07.2021


(Jaffer Hussain Beg)
Principal Sessions Judge
Kathua

Rajesh
E.A

objections
Chander Mohan
day of hearing
Rs.50,000/- is furnished
They shall remain
also execute
turn shall release
objections on 15

(S)
Jaffer